TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

NEW DELHI, THE 19.2.1999

NOTIFICATION (INCOME-TAX)

In exercise = of the powers conferred by subclause (iv) of clause (23C) of Section 10 of the Income-tax
Act, 1961 (43 of 1961), the Central Government hereby notifies
PRAJAPITA BRAHMA KUMARIS ISHWARIYA VISHWA VIDYALAYA, MOUNT ABU,
RAJASTHAN for the purpose of the said sub-clause for the assessment years 1988-89 to 1990-91 subject to the following
conditions namely:-

- (i) the assessee will apply its income, or accumulate for application, wholly and exclusively to the objects for which it is established;
- (ii) the assessee will not invest or deposit its funds
 (other than volunatry contributions received and
 maintained in the form of jewellery, furniture etc.)
 for any period during the previous years relevant
 to the assessment years mentioned above otherwise
 than in any one or more of the forms or modes
 specified in sub-section (5) of Section 11;
- (iii) this notification will not apply in relation to any income being profits and gains of business, unless the business is incidental to the attainment of the objectives of the assessee and separate books of accounts are maintained in respect of such business.

(SAMAR BHADRA)
UNDER SECRETARY TO THE GOVT. OF INDIA

NOTIFICATION NO. 15799 (F.NO. 197/73/98-ITA. I)

To

The Manager, Government of India Press, Ring Road, Mayapuri Industrial Area, (Near Rajouri garden), New Delhi,